

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL Diary No(s). 38683/2019

(Arising out of impugned final judgment and order dated 02-09-2013 in GOVTA No. 1375/1991 passed by the High Court of Judicature at Allahabad)

KAMREY ALAM

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.171203/2019-CONDONATION OF DELAY IN FILING and IA No.171205/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.171204/2019-EXEMPTION FROM FILING O.T.

IA No. 171203/2019 - CONDONATION OF DELAY IN FILING

IA No. 171205/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 171204/2019 - EXEMPTION FROM FILING O.T.)

Date : 02-03-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Shakil Ahmed Syed, AOR
Mr. Mohd. Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.
Ms. Sarah H., Adv.
Mr. Vaibhav Tandon, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application for delay (2183 days) as well as on merits.

It is submitted that some of the co-accused have been granted bail by High Court. Issue notice on the prayer for bail, returnable after six weeks.

Dasti, in addition, is also permitted.

(RAJNI MUKHI)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
COURT MASTER (NSH)

